IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

32. **C.P. (IB)/315(MB)2022**

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES: Janaseva Sahakari Bank Limited
Vs.
Shri Sushil Garje

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

The Court is convened through Video Conference.

1. Mr. Avinash R Khanolkar, Ld. Counsel for the Petitioner/Financial Creditor present. None for the Personal Guarantor/Respondent.

2. Counsel for the Financial Creditor submits that notice was issued to the Personal Guarantor but postal record shows that it is out for delivery. He seeks order by this Court to serve fresh court notice to the Personal Guarantor.

3. Registry is directed to issue Court Notice to the Respondent/Personal Guarantor clearly indicating the next date of hearing. Counsel for the Financial Creditor is directed to collect the Court Notice from the Registry/Court Officer and serve it upon the Respondent by all available means and file proof of service within two weeks.

4. List this matter for further consideration on **14.03.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

17.01.2023 / *Bmb*